

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/TT/2017

- Subject:** Determination of final transmission tariff for tariff block 2014-19 for three assets under “WR-NR HVDC Interconnector for IPP Projects in Chattisgarh” in Northern and Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing:** 23.5.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 34 others
- Parties present:** Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Anil Kr. Meena, PGCIL
Shri V.P. Srivastava, PGCIL
Shri V. Bagadia, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Rishabh Donnel Singh, MPPTCL
Shri Ashutosh K. Srivastava, Advocate for TPDDL
Shri Vishal Anand, Advocate for TPDDL
Shri Sumit Sahdev, TPDDL
Shri Sandeep Kumar, TPDDL
Shri R.B. Sharma, Advocate for BRPL

Record of Proceedings

The representative of petitioner submitted that PoC tariff for three assets under “WR-NR HVDC Interconnector for IPP Projects in Chhattisgarh” in Northern and



Western Region was approved vide order dated 11.4.2017. The representative of petitioner further requested for approval of tariff for 2014-19 tariff period.

2. Learned counsel for TPDDL submitted that TPDDL is a distribution licensee in North and North-West of Delhi and it has been burdened with the transmission charges of the WR-NR HVDC Scheme based on PoC tariff order dated 11.4.2017. Learned counsel submitted that the system was planned as a part of High Capacity Power System Corridor-V for evacuation and transfer of power from IPP generation projects in Chhattisgarh and it has no beneficial use to TPDDL. Learned counsel for TPDDL further submitted that per Regulation 11 of Central Electricity Regulatory Commission (Sharing of Inter-state transmission charges and losses) Regulations, 2010 ("2010 Sharing Regulations") as well as minutes of 28th meeting dated 23.2.2010 of the Standing committee on Transmission System Planning of Northern Region and Agreement for Long Term access dated 24.2.2010 entered into between the petitioner and 13 long term transmission customers, the charges are to be borne by such customers and/or by the generators in case of non-use of the system. Learned counsel also submitted that TPDDL's bill has increased by 23%, ₹10 cr per month, besides the HVDC charges and the reliability charges. Learned counsel for TPDDL also requested to direct PGCIL not to recover charges for the instant assets from TPDDL till issue of final orders in the matter.

3. Learned counsel for BRPL submitted that the petitioner is in the regular habit of not filing Transmission Service Agreement (TSA), as required under the provisions of the 2014 Tariff Regulations, which is resulting in such erroneous billing. He also requested to defer levy of transmission charges on BRPL till orders are issued in the matter.

4. The representative of the petitioner submitted that TPDDL has made all submissions with reference to provisions of the 2010 Sharing Regulations, 2010, whereas the billing is done under the PoC mechanism. He submitted that the developments referred to by TPDDL took place before the notification of PoC regime and as per the prevailing PoC charges even though a beneficiary is not directly benefitted on account of commissioning of a particular asset, still the transmission charges are to be billed as envisaged under PoC mechanism.

5. Taking into consideration the submissions made by PGCIL, TPDDL and BRPL, the Commission directed Chief (Engineering) of the Commission to convene a meeting of representatives of TPDDL, PGCIL and POSOCO to look into the issues raised by the respondents with reference to various applicable regulations and submit a report to the Commission within a month.

6. The Commission further directed the petitioner to submit the following information on affidavit with a copy to the respondents by 23.6.2017:-



- a) To clarify if the instant HVDC transmission line consists of four or more sub-conductors;
- b) Auditors' Certificate and tariff forms for the instant assets as per actual COD;
- c) Why can't the petitioner claim the combined tariff for all three assets as one asset i.e. Asset-1 has been commissioned on 24.3.2017 and Asset-2 and Asset-3 have been commissioned on 25.3.2017 with a difference of only one day;
- d) RLDC commissioning certificate for Asset-1;
- e) Repayment schedule for ADB VII, ADB VIII, Bond LIV, SBI Loan (1.5.2014) and SBI Loan (October 2013-December 2013) deployed as per Form-9C
- f) Computation of interest during construction (IDC) on cash basis for instant assets along with the editable soft copy in Excel format with links, for the following periods:-
 - i. From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
 - ii. From Scheduled COD to actual COD of the instant assets.
- g) Details of date of drawl of each loan for IDC calculation and to clarify if any un-discharged liability portion of IDC and IEDC has been included in the projected add-cap claimed for all assets;
- h) Form-5B i.e. (details of element wise cost of the project) for all assets;
- i) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, separately for sub-station and transmission line;
- j) Clarify if 125 MVAR Bus Reactor has also been installed at Kurukshetra Sub-station along with Asset-2 as per the present scope of the project and under which project Asset-3 has been included;

7. The Commission directed the respondents to file their reply by 14.7.2017 and the petitioner to file its rejoinder, if any, by 28.7.2017. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.



8. The Commission directed to list the matter on 3.8.2017 for further hearing.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

